

ITEM NO.1

COURT NO.11

SECTION III

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23062-23063/2018

(Arising out of impugned final judgment and order dated 10-07-2018 in FA No. 160/2018 10-07-2018 in CA No. 1/2018 passed by the High Court Of Gujarat At Ahmedabad)

URVASHIBEN & ANR.

Petitioner(s)

VERSUS

KRISHNAKANT MANUPRASAD TRIVEDI

Respondent(s)

Date : 30-11-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Anshin H. Desai, Sr. Adv.  
Mr. Shiv Mangal Sharma, Adv.  
Mr. Parth J. Contractor, Adv.  
Mr. Saurabh Rajpal, Adv.  
Mr. Kartikey Bhatt, Adv.  
M/S. Aura & Co., AOR

For Respondent(s) Mr. Dushyant A. Dave, Sr. Adv.  
Ms. Meenakshi Arora, Sr. Adv.  
Ms. Monisha Handa, Adv.  
Mr. Mohit D. Ram, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Hearing concluded.

Judgment reserved.

(INDU MARWAH)  
COURT MASTER

(SUMAN JAIN)  
BRANCH OFFICER